



## GOVERNMENT OF KERALA

No. LSGD-IB1/293/2019-LSGD

Local Self Government (IB) Department

Thiruvananthapuram

Dated: 29.11.2019

Phone 0471 251 8611

e-mail - lsgibdept@gmail.com

From

The Additional Chief Secretary to Government.

To

The Registrar General,  
High Court of Kerala,  
Ernakulam.

Sir,

## REGISTRARS' SECRETARIAT

No..... Date-21/12/19

- |                                     |                                      |                                       |
|-------------------------------------|--------------------------------------|---------------------------------------|
| <input type="checkbox"/> R(Sj)      | <input type="checkbox"/> DR(Lign.)   | <input type="checkbox"/> CM           |
| <input type="checkbox"/> R(R&C)     | <input type="checkbox"/> PRO         | <input checked="" type="checkbox"/> A |
| <input type="checkbox"/> P(J)       | <input type="checkbox"/> Enrol       | <input type="checkbox"/> D            |
| <input type="checkbox"/> R(A)       | <input type="checkbox"/> APRO/PIO    | <input type="checkbox"/> G            |
| <input type="checkbox"/> R(F)       | <input type="checkbox"/> Chief Libn. | <input type="checkbox"/> E            |
| <input type="checkbox"/> Addl.R(GA) | <input type="checkbox"/> File        | <input type="checkbox"/> E            |

REGISTRAR GENERAL

Sub:- Local Self Government Department -Real Estate Appellate Tribunal-  
Selection of Judicial and Technical/ Administrative Member -  
Notification- Reg.

Ref:- Letter No. A1-16/2019 dated, 27.09.2019 from the Registrar General,  
High Court of Kerala.

Kind attention is invited to the references cited. I am directed to inform you that the Selection Committee constituted as per G. O. (P) No. 79/2019 dated, 29.10.2019 (S. R. O. No. 790/2019 dated, 29.10.2019) met on 23.11.2019 made elaborate deliberations into the provisions of the Real Estate(Regulation and Development) Act, 2016, especially to Section 46 thereof and into the provisions of the Kerala Real Estate (Regulation and Development) Rules, 2018.

The Notification (No. IB1/293/2019/LSGD dt. 28.11.2019) for the appointment of Judicial and Technical/ Administrative Member for the Real Estate Appellate Tribunal as provided under the Real Estate (Regulation and Development) Act, 2016 is enclosed herewith information, as decided by the Selection Committee.

Yours faithfully,

  
MINIMOL D

Joint Secretary to Government

for Additional Chief Secretary to Government



**GOVERNMENT OF KERALA**

No. IB1/293/2019/LSGD

Dated, Thiruvananthapuram, 28.11.2019

Notification for appointment to the post of Judicial Member and Administrative or Technical Member for the Real Estate Appellate Tribunal as provided under the Real Estate (Regulation and Development) Act, 2016.

As per Section (43) of the Real Estate (Regulation & Development) Act, 2016 the State Government has to establish the 'Real Estate Appellate Tribunal. The Appellate Tribunal shall consist of a Chairperson and not less than two whole time members of which one shall be a Judicial member and other shall be a Technical or Administrative Member, to be appointed by the appropriate government.

Accordingly, applications are invited from individuals / State or Central Government Employees / suitable candidates to be appointed as Judicial member and Technical or Administrative Member.

The applicants who fulfill the following criteria shall apply.

		Judicial Member	Technical or Administrative Member.
1	No. of Posts	1	1
2	Age (Maximum age limit)	65 years	65 years
3	Qualification &	Should have held a judicial office in the territory of India	Should be a person who is well- versed in the field of

	Experience	for at least fifteen years or has been a member of the Indian Legal Service and has held the post of Additional Secretary of that service or any equivalent post, or has been an advocate for at least twenty years with experience in dealing with real estate matters.	Urban development , housing, real estate development, infrastructure, economics, planning, <u>law</u> , commerce, accountancy, industry, management, public affairs or administration and possesses experience of at least twenty years in the field or who has held the post in the Central Government, or a State Government equivalent to the post of Additional Secretary to the Government of India or an equivalent post in the Central Government or an equivalent post in the State Government.
4	Term of Appointment	Five years from the date on which he enters upon his office or till the attainment of 65 years whichever is earlier.	
5	Pay Scale	Will be fixed by Government as per Rule 30 of Kerala Real Estate (Regulation and Development) Rules, 2018.	
6	Last date of receipt of Application	<b>21.12.2019 by 5.00 PM</b>	
7	How to apply	The candidates shall submit their application in plain paper (without any prescribed form) supported by their personal details along with self attested copies of supporting credentials to prove their requisite qualifications and	

	<p>experience, as stipulated above.</p> <p>Interested candidates may send their applications by Registered post to :</p> <p style="text-align: center;">Secretary to Government (Housing Department), Room No.641, Second Floor, South Block, Government Secretariat, Thiruvananthapuram.</p> <p>The following superscription should be made on the envelope:-</p> <p style="text-align: center;">"APPLICATION FOR THE PROCESS OF SELECTION TO THE POST OF JUDICIAL AND TECHNICAL OR ADMINSTRATIVE MEMBER OF REAL ESTATE APPELLATE TRIBUNAL".</p>
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NB: The Selection Committee reserves the full right on acceptance of the applications received. Applications received after the last date will summarily be rejected.